

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-383(ND)/2018

Tata International Ltd. ...Applicant
Vs.
Photon Vidyut Pvt. Ltd. ...Respondent

Under Section: Section 9 of IBC.

Order delivered on 10.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

Mr. Raghav Seth, Adv.
Mr. Vivek Sibal & Mr. Rahul
Sharma, Advs.

ORDER

Ld. Counsel for the applicant and corporate debtor present. The Ld. Counsel for the respondent states that the settlement talks are at advanced stage and they will try to finalize within ten days. The Ld. Counsel further states that as per the direction of 31st May, 2018 the reply is ready. The same will be filed in case of failure of settlement. For settlement on 24th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**